

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA



O.A/350/0588/2021

Date of Order: 06.08.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Snehasis Sur, S/O Late Snehas Kumar Sur, residing
at P-338, C.I.T. Scheme: VI-M, P.S. Fulbagan,
Kolkata – 700054.

.....Applicant



-Versus-

1. Union of India, service through the Secretary, Ministry of Information & Broadcasting, Government of India, A Wing, Shastri Bhawan, New Delhi – 110001.
2. Prasar Bharati (Broadcasting Corporation of India), a statutory body incorporated under the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, having its office at Prasar Bharati House, Copernicus Marg, New Delhi – 110001 through its Chief Executive Officer.
3. The Director, General, Doordarshan, Prasar Bharati House, Copernicus Marg, New Delhi – 110001.

4. The Deputy Director General (HR).

Doordarshan, Doordarshan Bhawan,

Copernicus Marg, New Delhi – 110001.

5. Deputy Director (Administration),

Doordarshan, Doordarshan Bhawan,

Copernicus Marg, New Delhi – 110001.

6. Additional Director General (Programme)

(I/C)/Head of Office, Doordarshan Kendra

Kolkata, 18/3, Uday Shankar Sarani, Golf

Green, Kolkata – 700095.

.....Respondents

For The Applicant(s): Mr. I. Dasgupta, Counsel

For The Respondent(s): None.

O R D E R (O R A L)

Per: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Heard both Ld. Counsels. Examined documents on record.

2. The applicant, in this OA, has challenged his transfer order dated 17.08.2020 (Annexure-A/2) vide which he has been transferred from Doordarshan Kendra (DDK), Kolkata to Doordarshan Kendra, Bhubaneswar.

3. During the course of hearing, Ld. Counsel for the respondents submitted that the transfer order of the applicant has been cancelled

vide order dated 15.07.2021 and hence, the O.A. has become infructuous.

4. Ld. Counsel for the applicant prays to withdraw this O.A. 350/0588/2021 and seeks liberty to approach the Tribunal if he is further aggrieved.

5. In view of the submissions made by the Ld. Counsels, this O.A. is herein disposed of. No Costs. The applicant is always at liberty to approach the Tribunal - as per rules - as and when he feels aggrieved.



(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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